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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order M.A. 202/03 and of copy issued to all the airports by post. The same copy issued to the Counsel for both sides.

DB
S.O. 202/03

My
24/2/03

M.A. 291/03 for consideration. Copy served.

On Memo.
(Despatched matter)

Bench

My
31/3/03

dispose of the same on merit and communicate the decision taken thereon to the applicant within a period of sixty days from the date of receipt of such representation.

With this, we dispose of this O.A. at the stage of admission. No costs.

Send copies of this order to Respondents, along with copies of this O.A., and free copies of this order be handed over to Shri B.Pujari, learned counsel for the applicant and Shri R.C. Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing on behalf of the Respondents.

unh
VICE-CHAIRMAN 29/3/03

J.C.
MEMBER (JUDICIAL)

Order dated 01.04.2003

Heard Shri S.Patnaik, Advocate for the applicant and Shri R.C.Rath, Standing Counsel for the Respondents. By our order dated 20.2.2003 the applicant was directed to represent his case to the authorities. In M.A. 291/03, the applicant has pointed out that in pursuance of the direction of this Tribunal he accordingly submitted his representation dated 25.3.2003 (Annexure-2) before the competent authority and that while the said representation is pending consideration, the Respondents are giving promotion to persons borne in the different cadre by ignoring his claim. In the said premises, this M.A. is disposed of with direction to Respondents to dispose of the representation

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dated 25.2.2003 (Annexure-2) within the time as stipulated in order dated 20.2.2003 passed by this Tribunal. It is, however, made clear that promotion, if any given under Annexure-3 dated 21.3.2003 shall abide the result of of the ~~the~~ ^{of} said representation.

Send copies of this order to Respondents and free copies of this order be handed over to the learned counsels of both sides.

Shri Patnaik, Advocate for the applicant undertakes to file five sets of M.A. by 2.4.2003, to be sent to the Respondent, with copies of this order.

John
VICE-CHAIRMAN 7/4

MEMBER (JUDICIAL)

01/04/2003

Copy of order
01/04/03 a/c
M. A. NO. 291/03
Issued to all the
parties by Posts.

The same copy
of order issued
to the counsel by
both sides.

Dr
3/4/03
S.O.

3/4/03